

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3529

ANSWERED ON:16.12.2005

HINDU ADOPTION AND MAINTENANCE ACT AND GUARDIANS AND WARDS ACT

Mehta Shri Alok Kumar;Panda Shri Prabodh;Paraste Shri Dalpat Singh;Patil Shri Balasaheb Vikhe;Ponnuswamy Shri Mohan;Purandeswari Smt. Daggubati;Rana Shri Rabindra Kumar;Rawat Shri Kamla Prasad

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether adoption in India is governed by two Acts, viz., the Hindu Adoption and Maintenance Act, 1956 (HAMA) and the Guardians and Wards Act (GAWA);
- (b) if so, whether the Government has noticed some anomalies in these Acts;
- (c) if so, the details thereof along with the reaction of the Union Government thereto;
- (d) whether Government proposes to bring some amendments in the above acts; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ)

(a) : Yes, Sir.

(b) to (e) : The Law Commission of India in its 83rd Report on the Guardians and Wards Act, 1890 and certain provisions of the Hindu Minority and Guardianship Act, 1956 has made recommendations suggesting to make the provisions of the Acts gender unbiased and free from deficiencies which hamper their administration. The matter is under examination in consultation with the State Governments.